

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
AT PRINCIPAL BENCH, NEW DELHI**

(In M.A. No. 63 of 2024 in O.A. No. 199 of 2023)

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Date: 04-07-2025
Place: Ludhiana

Kapil Dev
(Applicant No. 1)

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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
AT PRINCIPAL BENCH, NEW DELHI
(In M.A. 63 of 2024 in O.A. No. 199 of 2023)

Kapil Dev & ors. Applicants

vs.

State of Punjab & ors. Respondents

Objections by Applicant against impugned reply dated 05-05-2025 with false and wrong information filed by Respondent No. 4, DGM Projects, Punjab Mandi Board with intent to run away from lawful duty imposed under SWM Rules 2016 shift the responsibility on private contractor & MCL– with humble request to set aside the reply and take action against the DGM for such deliberate act of submitting wrong information before this Hon'ble Tribunal.

Hon'ble sir,

Respectfully sheweth,

The Applicants humbly submit that based on Solid Waste Management Rules 2016 the PPCB had issued directions dated 16-01-2024 to Respondent Punjab Mandi Board to properly handle and manage the solid waste and to ensure that the solid waste is segregated & disposed off in an environmentally sound manner and further District Mandi was to prepare a DPR regarding the Bio-remediation of legacy waste management placed in the Sabji Mandi premises along with strict ban on Single Use Plastic. However, the entire impugned Wholesale Vegetable Mandi remains full of garbage (legacy as well as fresh garbage) and garbage has never been handled in scientific manner resulting into continuous major environmental damage as well as

disobeying directions of law by Respondent Mandi Board. **Besides earlier produced facts, the latest photographs pertaining to burning of garbage near residential locality, traces of burning of garbage at many other places clearly depicts that garbage (including plastic waste) is unscientifically disposed of by burning on regular basis resulting in severe damage to environment and at the cost of health of Public at large.**

Preliminary Objections to Reply dated 05-05-2025:

The Respondent No. 4 has submitted the reply dated 05-05-2025 before this Hon'ble Tribunal which is far away from the actual and factual condition of impugned location and instead of any improvement, the present condition of entire Wholesale Vegetable Market has worsen since last three months.

The piles of garbage has increased and is being dumped along boundary of residential colony resulting into thousands of tons of garbage in the entire area, leaving the citizens in the locality to live miserable life and there is always threat of epidemic in the locality due to breeding of mosquitos and flies due to NO ACTION by Respondent No. 4.

The leaching of contaminated liquid from garbage is causing damage to the groundwater table too. Further, the single use plastic is being sold openly and even the vegetables are sold in very thin transparent single use plastic bags, resulting into major damage to environment.

The Respondent No. 4, DGM has failed to produce any photograph of the location near newly constructed building for Static Compactor and again garbage in huge quantity was burnt on 01-04-2025 and the fire continued till 03-04-2025 but despite

filing the complaint by Applicant on 01-04-2025, no action was taken by the DC, PPCB and MCL. The garbage was once again burnt on 06-04-2025.

Further, it was responsibility of Respondent No. 4 to dispose-of garbage scientifically as per Solid Waste Management Rules 2016 but has entered into contract with Municipal Corporation Ludhiana to shift the garbage to Tajpur Dump (Primary garbage dump) where there no adequate disposal of even legacy waste and garbage is increasing day by day.

PARAWISE OBJECTIONS TO REPLY DATED 05-05-2025

1. Reply to Para No. 1: It is humbly submitted that the paragraphs No. 1 contains issues raised by the Applicant based on actual and factual conditions, and the present objections also depict the same violations/issues.
2. Reply to Para No. 2: It is humbly submitted that the objections filed by Applicant are based on facts, news covered by Media and photographs with GPS location, thus the denial by Respondent No. 4 is an act of running away from accepting the facts & taking action on eradicating the actual problem of garbage dumped and burnt frequently. Even the latest fire incidents, traces of fire at many places in latest photographs produced herewith also clearly depicts that the Respondent No. 4 has turned eyes closed to major environmental damages being done in Impugned Wholesale Market. Therefore, the Applicant strongly object to the denial by Respondent No. 4.
3. Reply to Para No.3: It is humbly submitted that this Paragraph contains directions dated 16-01-2024 issued to Respondent Mandi Board by PPCB, so no objections.
4. Reply to Para No.4:

Objections regarding Action taken:

A. Objections Regarding Waste Disposal:

The contacts of this para are against the provisions of Solid Waste Management Rules 2016 & strongly objected by the Applicants. It is humbly submitted that it is lawful duty of Respondent No. 4 to *segregate waste at source as prescribed in these rules, facilitate collection of segregated waste in separate streams, handover recyclable material to either the authorised waste pickers or the authorised recyclers. The bio-degradable waste should be processed, treated and disposed off through composting or bio-methanation within the premises as far as possible.* The residual waste shall be given to the waste collectors or agency as directed by the local body". Further, the Regulatory Authority PPCB vide orders dated 16-01-2024 has already directed the Mandi Board to process the legacy solid waste as well as the fresh waste as per the rules. However, the Respondent no. 4, by going against the SWM Rules as well as directions of Regulatory Authority, has entered into contract with MCL to shift the garbage to Tajpur Primary Dump where there is already more than 25 Lakhs MT of garbage is causing major environmental damage. Further, despite installation of Static Compactor, the heaps/piles of unsegregated Garbage has increased by large extent within the impugned premises and Single Use Plastic is regularly being sold on daily basis in active connivance with officials of Mandi Board.

REGARDING B. CLEANING AND GARBAGE COLLECTION:

That the Respondent No. 4 has failed to get the impugned market cleaned through the Contractor M/s The Gill Co-op. L & C Society and besides burying unscientifically in the ground, the garbage has been regularly dumped along

boundary wall of locality as well as boundary wall towards Main G.T. Road and put on fire frequently to dispose of the same in an illegal manner and facts regarding the same have already been produced as per photographs, complaints, Media coverage as well as news published in various leading newspapers in the O.A. 199 of 2023 as well as earlier submission in this Application. The latest photographs clicked on 04-07-2024 as produced along with the objections also depicts the same.

The Respondent in Point No. II has mentioned that the contractor used to dump the collected garbage at the designated place in the evening after cleaning the market at night whereas the condition of Vegetable Market as per facts and photographs produced by Applicants in Original Application as well as M.A. till date clearly depicts that the wholesale vegetable market has never been cleaned and the clean areas as shown in photographs produced in impugned reply by Respondent no. 4 are just to mislead this Hon'ble Tribunal in order to run away from fundamental duty. **Further the Respondent No. 4 has failed to provide the details about the location of designated place where the 20 MT (as per Page no 103 of reply by PPCB) of garbage was dumped on daily basis as even Respondent No. 4 has admitted in this impugned reply that there is no Secondary Dump Site near this location** and even the Static Compactor to collect garbage from localities coming under jurisdiction of MC has been constructed recently which is not working efficiently as on date too. It is pertinent to humbly submit here that the contractor M/s The Gill Co-op L&C Society worked till 31-03-2025 and **the garbage which was lying in huge quantity at impugned Mandi was put on fire on 01-04-2025 and the fire continued till 03-04-2025** which clearly indicates that the garbage was never

cleared from Mandi Board and was earlier buried illegally in ground as well as burnt frequently. **The garbage was again put on fire on 06-04-2025 to dispose the garbage in unscientific manner resulting in major Air Pollution.** The copy of complaint filed by Applicant with DC, PPCB & MCL regarding burning of garbage on 01-04-2025 is produced herewith as **Annexure PM-9.** Two photographs depicting piles of garbage put on fire on 01-04-2025 within Mandi Board by Respondent No. 4 are produced herewith as **Annexure PM-10.** Two Photographs depicting garbage put on fire on 06-04-2025 within vegetable market are produced herewith as **Annexure PM-11.**

As per point No. IV, the Respondent Mandi Board has entered into agreement with A2V infra Services and said company is disposing the garbage from vegetable Market in accordance to SWM Rules 2016. However, such claim by Respondent No. 4 is far away from the actual and factual condition and may kindly be rejected and set aside.

Further as Point No. V has agreed that there is no dumping site near the colonies adjoining market. Therefore, the claim of dumping of garbage to designated place on daily basis by earlier contractor is incorrect and has no grounds.

At Point no. VI, **the Respondent has accepted that there is 10182.60 Cubic Meters of legacy waste which corresponds to 2050 trolleys of waste.**

Though the legacy waste it is pertinent to humbly submit here that the vegetable mixed with plastic waste amounts to around 800 Kg i.e. 0.8 MT per Cubic Meters, **which means there is 10182.60 x 0.8MT = 8146 MT of legacy waste lying dumped in the market till April 2025.** From the acceptance by

Respondent No. 4, it is clear that the Wholesale Vegetable Market has never been cleared and garbage was regularly buried/dumped within the premises. It is pertinent to humbly submit here that after 01-04-2025, the legacy waste has increased further by around 1000 MT and same is clear from the comparison of photographs attached in Original Application, Photographs clicked on 01-04-2025 (Annexure PM-9), and Photographs clicked on 22-06-2025, 24-06-2025, 27-06-2025 & 03-07-2025 depicting huge quantity of garbage adjoining to boundary wall of locality (a nightmare for residents) produced herewith as **Annexure PM-12**. Six Photographs clicked on 04-07-2025 depicting garbage dumped at various locations (including traces of burnt garbage) at impugned premises are produced herewith as **Annexure PM-13**.

Regarding Point No. VIII, any private contractor cannot be given free hand to dispose of the collected waste outside the vegetable market as it will lead to dumping of garbage here and there and would lead to garbage menace as even MCL, the Public Authority is using informal sector and dumping garbage at large number of illegal points in Ludhiana. It is pertinent to humbly submit here that even the newly appointed Contractor has never acted as per SWM rules and legacy waste is increasing day by day in the market & the Respondent No. 4 has failed to act as on date too. It is evidently clear from frequent news published in leading newspaper of Ludhiana after 01-04-2025 pertaining to failure in compliance to SWM 2016 by the contractor appointed by Respondent No. 4. Further the PPCB, regulatory authority too has failed to act against Respondent No. 4 properly and has imposed fine at Rs 1000/- per day till the year 2022 which is very less as compare to Environmental Damage

being done by Respondent No. 4. The News published on four different dates in leading newspaper from May 2025 to June 2025 pertaining to garbage menace at impugned wholesale vegetable market are produced herewith has **Annexure PM-14** which clearly depicts that the Respondent No. 4 has made the **impugned Vegetable market. a hell for users as well as residents of colonies in its vicinity**, thus the Respondent no. 4 is still trying to mislead this Hon'ble Tribunal by shifting the burden of disposal of garbage on the contractor appointed by it whereas it is prime responsibility of Respondent No. 4 to dispose of the garbage in scientific way within the premises on daily basis as per SWM Rules 2016, thus such submission of Respondent No. 4 is liable to be set aside.

5. Reply to Para No. 5: The contents of this paragraph are wrong, misleading and far away from actual and factual condition of worsening condition of garbage at Vegetable Market and same are evidently clear from the facts produced above by the Applicants. Overall, the reply submitted by Respondent No. 4 is false, misleading & based on arbitrary facts whereas the objections made earlier by Applicant are true and based on true facts & evidences. **Thus, the reply dated 05-05-2025 of Respondent No. 4 is liable to be set aside and appropriate action is requested against the DGM, Mandi Board as well as PPCB may kindly be directed to impose Environmental Compensation on Respondent Mandi Board by adopting formula of $EC = PI \times N \times R \times S \times LF$ for the last five years**

PARAWISE REPLY from Page no. 133 of impugned reply:

1. Reply to Point No. 1 & 2: That in para No. 4, Point No. VIII at running page No. 132, the Respondent has mentioned that the Contractor M/s Yawar Abass Govt. Contractor is responsible for independently arrange for the disposal of collected waste outside the market and ensure proper disposal in accordance with the NGT guidelines whereas in this paragraph, Respondent No. 4 has mentioned that MCL is responsible for disposal of garbage as per NGT guidelines. The reply by Respondent No. 4 contradictory to itself. Further, no disposal of garbage is being done outside the Vegetable Market and piles of garbage are increasing day by day and it is evident from Annexure PM-9 & Annexure PM-12. It is humbly submitted that Respondent No. 4 is trying to shift its own responsibility of processing of garbage in scientific way to Contractor and MCL which is leading poor condition of Mandi as well as increase in legacy waste at Tajpur Primary Dump, which is against the SWM Rules 2016 and **Respondent No. 2 itself has mentioned in para no. 2 that the Tajpur Primary Dump doesn't pertain to the answering Respondent.** Further, **MCL itself has failed to process the legacy waste of Ludhiana city at Tajpur Dump which is increasing day by day, therefore entering into contract by MCL is wrong and it would lead to more disaster at Tajpur Primary Dump.** Therefore, such shifting of responsibility by Respondent No. 4 may kindly be set aside and rejected.
2. Reply to Para no. 3: That the contents of this para are misleading and there is ambiguity as how and why MCL agreed to accept Rs 10000/- against challan of Rs 25000/-. Such act of MCL clearly depicts the active

connivance of Respondent Mandi Board and MCL. Further, the Applicant has produced proper facts regarding garbage burning on 31-10-2024 as well as 02-11-2024 and there is office of Mandi Board in the impugned market. It seems that the officials of Mandi Board never inspect the premises physically and allowing contractors to burn the garbage frequently and same is again evident from traces of fire as shown in photographs produced herewith in the objections. It is pertinent to humbly submit here that there has been incident of burning of garbage from 01-04-2025 to 03-04-2025 as well as on 06-04-2025 and photographs along with geo-stamp has been produced by the Applicant as Annexure PM-9 & Annexure PM-11. Therefore, Environment compensation as per CPCB norms by adopting formula of $EC = PI \times N \times R \times S \times LF$ (consider parameters like Pollution Index (PI), number of violation days (N), and scale of operation (S) & LF as location factor to determine the compensation amount for period of **last five years** may kindly be directed to be imposed on Respondent No. 4.

3. Reply to Para No. 4: The content of para no. 4 is false and misleading as the increase in garbage (Annexure PM-4, Annexure PM-9 & Annexure PM-12) since March 2025 clearly depicts that the static compactor is not working efficiently and garbage from Mandi Board is still being dumped in unscientific manner within the premises. It is further pertinent to humbly submit here that as per SWM Rules 2016, the garbage should be processed within premises by Respondent no. 4. Therefore, the working of

static compactor may be allowed for purpose of collection of segregated garbage from nearby localities by MCL.

4. Reply to Para No. 5: The contents of this para of reply are misleading and Respondent no. 4 is trying to run away from its lawful duty of imposing strict ban on use of single use plastic within its jurisdiction. It is pertinent to humbly submit here that Mandi Board collects fee from shopkeepers and vendors of wholesale vegetable market and it is duty of respondent to implement the rule of law. It is pertinent to humbly submit here that despite orders of PPCB, the single use plastic is still being sold in impugned market as on date and **Six photographs depicting sale/usage of SUP in wholesale Vegetable Market as on 04-07-2025** are produced herewith as **Annexure PM-15**. Therefore, the reply in para no. 5 are liable to set aside and rejected.

5. Reply to Para no. 6: That the contents of this para are wrong and misleading as the Applicant has produced facts pertaining to burning of garbage within the premises. As already submitted, the burning of garbage has not stopped and Applicant filed a complaint on 01-04-2025 with evidences regarding the same with the DC, PPCB & MCL but no action is taken by them too.

Overall, the reply dated 05-05-2025 is misleading, false and based on wrong facts and is far away from actual and factual condition of Wholesale vegetable market, thus liable to be set aside and rejected. **Further, the EC @ Rs 1000/- per day as imposed by PPCB on Respondent Mandi**

Board is “not adequate” depending upon major environmental issue created for nearby localities and even that fine of Rs 10,19,000/- has not been recovered by PPCB from Mandi Board.

Since the Respondent No. 4 has failed to implement the SWM Rules 2016 as well as failed to impose ban on Single Use Plastic, the Applicant humbly prays this Hon'ble tribunal as under:

Kindly accept our prayer as submitted in Original Application No. 199 of 2023, directions may be issued to Respondent No. 4 to implement SWM rules 2016 in true spirit without any further delay (to prevent any spreading of epidemic/disease in the nearby localities as well as in the vegetable market) and based on the legacy waste and condition of wholesale vegetable market since many years, the regulatory authority PPCB may please be directed to impose the Environment Compensation by adopting formula of $EC = PI \times N \times R \times S \times LF$ for the last five years as deemed to be fit by this Hon'ble Tribunal and humble request to take action against the Respondent No. 4 for submitting false and misleading reply before this Hon'ble Tribunal.



Dated: 04-07-2025

Place: Ludhiana

Er. Kapil Dev
(Applicant in person)

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Kapil Arora <aroraengineers@gmail.com>

Complaint against District Mandi Officer & DGM Punjab Mandi Board for their act of burning of Garbage in huge quantity at Wholesale vegetable market, Bahadur Ke Road, Ludhiana with the help of unknown persons- an Act against SWM Rules 2016 - request to issue take action as per law.

Arora Engineers <aroraengineers@gmail.com>

Tue, Apr 1, 2025 at 9:57 AM

To: dc.ldh@punjab.gov.in, ceeldh.ppcb@punjab.gov.in, ceeludhiana@yahoo.com, commissionerml@gmail.com

1. The Deputy Commissioner
Mini Secretariat
Ludhiana
2. The Chief Engineer
Punjab Pollution Control Board
Focal Point
Ludhiana
3. The Municipal Commissioner
Municipal Corporation
Zone D, Sarabha Nagar
Ludhiana

Subject: Complaint against District Mandi Officer for act of burning of Garbage in huge quantity at Wholesale vegetable market, Bahadur Ke Road, Ludhiana - Act against SWM Rules 2016 - request to take action as per law.

Reference:

1. NGT orders in M.A. 63 of 2024 in disposed of O.A. 199 of 2023
2. PPCB recommendations and directions in O.A. 199 of 2023

Sirs,

This is for your information and immediate necessary action that the District Mandi Officer in active Connivance with the DGM, Punjab Mandi Board with the help of unknown persons have put the garbage on fire in Wholesale Vegetable Market located at Bahadur Ke Road, Ludhiana.

It is pertinent to mention here that as per directions issued by Committee comprising of DC, MC and PPCB in O.A. 199 of 2023 filed by the undersigned complainant, the Punjab Mandi Board was to collect, Segregate and dispose the garbage in scientific manner as per SWM Rules 2016 within the Wholesale Vegetable Market, however the District Mandi Officer along with DGM of Punjab Mandi Board are frequently burning the garbage with the help of unknown persons resulting into major damage to the Environment, further resulting into health issues with the inhabitants of nearby localities. It is pertinent to mention here that the Misc. Application No. 63 of 2024 is subjudiced and the NGT has already directed the DGM, Punjab Mandi Board to dispose the Garbage within two weeks and ro appear before Hon'ble Bench on next date of hearing but DGM, Punjab Mandi Board, instead of start disposing the garbage as per SWM Rules 2016, has put it on fire again.

One Video clicked today i.e. on 01-04-2025 along with two photographs depicting the burning of Garbage in Wholesale Vegetable Market are produced herewith for ready reference and immediate necessary action.

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You are requested to take lawful action against the District Mandi Officer as well as DGM Punjab Mandi Board for their act of frequent damage to Environment by burning the garbage within the Wholesale Vegetable Market again and again with the help of unknown persons.

Regards

Er. Kapil Dev
Petitioner No. 1
(M.A 63 of 2024)
in disposed of O.A. 199 of 2023
Mob. 98720-07872,

3 attachments



IMG-20250401-WA0006.jpg
341K



IMG-20250401-WA0005.jpg
384K

 **VID-20250401-WA0002.mp4**
7752K

ANNEXURE PM-10

Two photographs depicting burning of garbage on 01-04-2025



Two photographs depicting burning of garbage on 06-04-2025



Eight photographs depicting increase in heaps/piles of garbage on 22-06-2025

24-06-2025, 27-06-2025 & 03-07-2025 and no lifting of garbage from impugned Mandi

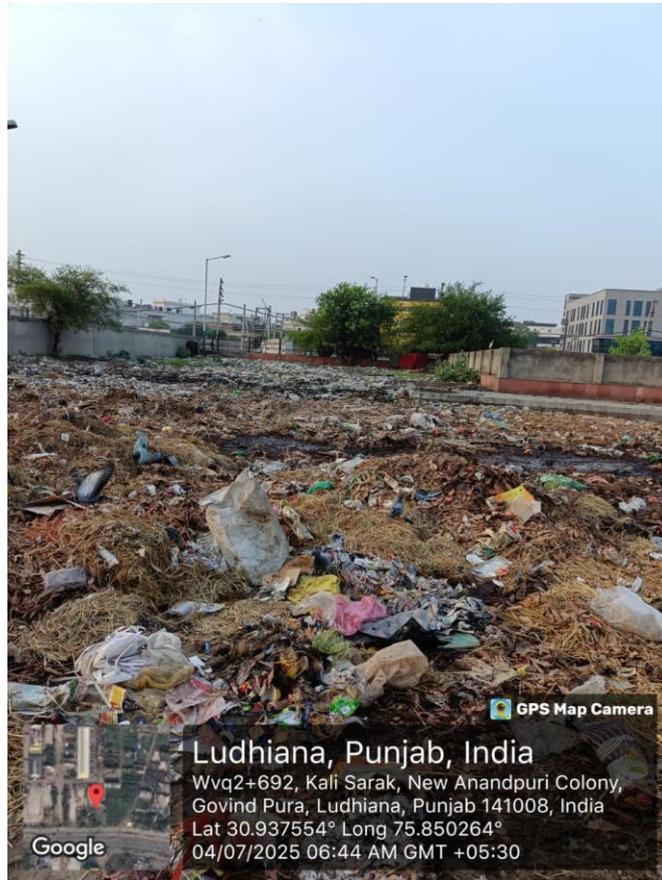




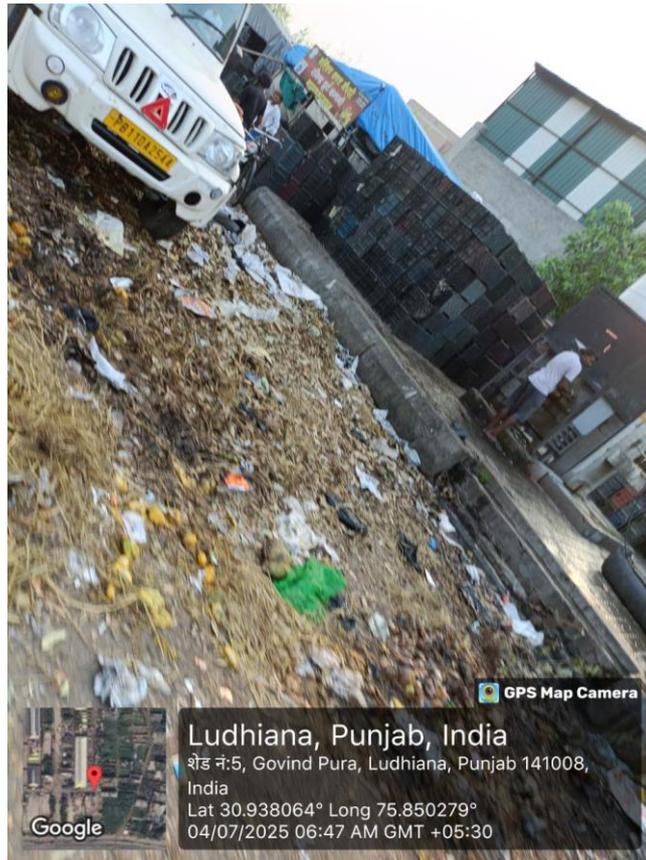




EIGHT PHOTOGRAPHS CLICKED ON 04-07-2025 DEPICTING GARBAGE DUMPED AT VARIOUS LOCATION WITHIN IMPUGNED MANDI (ALONG WITH LATEST TRACES OF BURNT GARBAGE)









जालंधर बाईपास सब्जी मंडी की बदहाल सफाई व्यवस्था को लेकर चेयरमैन व मंडी सेक्रेटरी आमने-सामने निर्देश के बाद भी मंडी सेक्रेटरी कार्रवाई नहीं कर रहे: गिल चेयरमैन का निर्देश नहीं मिला, कार्रवाई हो रही है: रुमेल

ताज़ बैन रहें

भारत जहाँके स्थित रही है खतरन बावजू रहे हैं। बुधवा चालन रूप में घंटों विक्रती खानपू सख्त करवा अधि मंगूर पालन बनाती से प्र कैंसर, रोग ह सस्कर गया है मंडी

भास्कर न्यून | लुधियाना

जालंधर बाईपास स्थित सब्जी मंडी की बदहाल सफाई व्यवस्था को लेकर अब मार्केट कमेटी के चेयरमैन और सेक्रेटरी आमने-सामने आ गए हैं। चारों ओर फैली गंदगी, कूड़े के ढेर और बदबू से व्यापारी और ग्राहक दोनों परेशान हैं। इस मुद्दे पर चेयरमैन गुरजीत सिंह गिल ने सेक्रेटरी रुमेल सिंह पर गंभीर आरोप लगाते हुए कहा है कि उन्होंने सफाई के मुद्दे पर कई बार निर्देश दिए, लेकिन कोई ठोस कार्रवाई नहीं हुई। गुरजीत सिंह गिल ने कहा कि सफाई के नाम पर ठेकेदार पूरी तरह से फेल हो चुका है। उन्होंने दो बार सफाई ठेकेदार को नोटिस भेजे, लेकिन न तो जवाब मिला और न ही मंडी की हालत में कोई सुधार हुआ। गिल के

मुताबिक, उन्होंने सेक्रेटरी को साफ निर्देश दिए थे कि ठेकेदार पर डीएमटी की शर्तों के तहत कड़ी कार्रवाई की जाए, मगर उन्होंने आदेशों को अनदेखा किया। चेयरमैन का दावा है कि सेक्रेटरी रुमेल सिंह ठेकेदार के साथ मिलीभगत में लिप्त नजर आते हैं। उन्होंने आरोप लगाया कि मंडी में लगाने वाली साप्ताहिक सब्जी मंडी के दौरान ठेकेदार रेहड़ी-फड़ी वाहनों से डबल चार्ज वसूल रहा है, जिसकी कई शिकायतें उन्हें मिली हैं। इसके बावजूद ठेकेदार का कॉन्ट्रैक्ट रद्द करने की दिशा में कोई कदम नहीं उठाया गया। गुरजीत सिंह गिल ने कहा कि अब मैं सीधे डिस्ट्रिक्ट मंडी अफसर से बात करूंगा और ठेकेदार व सेक्रेटरी के खिलाफ सख्त एक्शन की मांग करूंगा। जब सेक्रेटरी ही नियमों की अनदेखी करें, तो सिस्टम कैसे सुधरेगा?



जल्द ही मंडी से गंदगी हटाकर साफ-सफाई व्यवस्था दुरुस्त कर दी जाएगी



वहीं, प्रेक्विजिट पर मार्केट कमेटी के सेक्रेटरी रुमेल सिंह ने कहा कि सफाई को लेकर ठेकेदार को पहले ही बोला जा चुका है और पुनः करके को हटाने का

काम भी जारी है। उन्होंने बताया कि साप्ताहिक मंडी के ठेकेदार का दो बार चालान किया जा चुका है। सेक्रेटरी ने यह भी स्पष्ट किया कि चेयरमैन की ओर से उन्हें कोई निर्देश लिखित में नहीं मिले हैं। ऐसे में वे नियमों और प्रक्रिया के तहत ही

कार्रवाई कर रहे हैं। रुमेल सिंह ने भरोसा दिलाया कि जल्द ही मंडी से गंदगी हटाकर साफ-सफाई व्यवस्था दुरुस्त कर दी जाएगी। फिराहाल मंडी की हालत और आंतरिक खींचतान से व्यापारी वर्ग परेशान है, जिन्हें जल्द सुधार की उम्मीद है।

भारत विकास परिषद की बैठक में

कल से तर्क-उ-कल शक सरकार त प्राधान्य को ध्यान में रखते देते का फैसला

सब्जी मंडी में सफाई व्यवस्था को लेकर मार्केट कमेटी के चेयरमैन गुरजीत ने बैठक की मंडी में सफाई को लेकर ठेकेदार को नोटिस, चेयरमैन बोले- जवाब न दिया तो कार्रवाई होगी

सां गिल

भास्कर न्यून | लुधियाना

शहर की प्रमुख सब्जी मंडी में सफाई व्यवस्था की अनदेखी को लेकर मार्केट कमेटी के चेयरमैन गुरजीत सिंह गिल ने कड़ा रुख अपनाया है। गिल ने बताया कि सफाई ठेकेदार को पहले ही नोटिस जारी किया जा चुका है, लेकिन न तो सफाई व्यवस्था में कोई सुधार हुआ और न ही ठेकेदार ने नोटिस का जवाब दिया। अब डीएमआईटी की शर्तों के अनुसार, ठेकेदार पर जुर्माना तय कर दिया गया है। गुरजीत सिंह गिल ने बताया कि मंडी में कूड़े के ढेर की वजह से दुकानदारों को

काफी परेशानी का सामना करना पड़ रहा है। कई दुकानदारों ने शिकायत की है कि कचरे की वजह से ग्राहक दुकान तक नहीं पहुंच पाते। मंडी में गंदगी के चलते व्यापार पर सीधा असर पड़ रहा है। स्थिति का जायजा लेने के लिए गिल ने स्वयं मंडी का दौरा किया और गंदगी वाले स्थानों पर सफाई व्यवस्था सुनिश्चित करने के निर्देश दिए। चेयरमैन ने स्पष्ट कहा कि मैं पब्लिक की सेवा के लिए सरकार द्वारा नियुक्त किया गया हूँ और लोगों की समस्याओं का समाधान करना मेरी प्राथमिकता है। सफाई को लेकर किसी भी तरह की लापरवाही बढ़ाई नहीं की जाएगी। उन्होंने यह भी कहा कि अगर ठेकेदार ने जल्द ही स्थिति में सुधार नहीं किया तो उसका ठेका रद्द करने की कार्रवाई की जाएगी। यह पहली बार नहीं है जब सफाई



व्यवस्था को लेकर ठेकेदार पर जुर्माना लगाया गया है। कुछ महीनों पहले भी सफाई की अनदेखी के कारण ठेकेदार पर जुर्माना लगाया गया था और

बना हुआ है, जिससे स्पष्ट है कि जुर्माना लगाने के बावजूद कोई असर नहीं हुआ। अब मार्केट कमेटी ने साफ कर दिया है कि इस बार ठेकेदार के खिलाफ सख्त कार्रवाई की जाएगी। गिल ने कहा कि वह रोजाना मंडी का निरीक्षण करेगा और जहाँ-जहाँ गंदगी मिलेगी, वहाँ तत्काल सफाई करवाई जाएगी। उन्होंने यह भी कहा कि अगर ठेकेदार ने अब भी लापरवाही बरती तो उसका ठेका रद्द करने के साथ-साथ कानूनी कार्रवाई भी की जाएगी। गिल का यह सख्त रुख साफ संकेत दे रहा है कि भविष्य में लापरवाही बढ़ाई नहीं की जाएगी और सफाई व्यवस्था को प्राथमिकता दी जाएगी। इससे न सिर्फ मंडी का माहौल सुधरेगा, बल्कि व्यापारियों को भी राहत मिलेगी।

राज्य पंजाग भगत चौक लाग करती इस भगव गेटों सांस सफाई अधि लाने निर्देश के ५ उहाँ करती करी लंबे खास आब मजदू बताप निजी महंगे में ३

सिविल अस्पताल के जच्चा-बच्चा वार्ड के विधायक राजिंदरपाल छीना की जांच में र

NEWS PUBLISHED IN DAINIK BHASKAR ON 02-07-2025

लुधियाना, बुधवार, 2 जुलाई, 2025 | 04

सब्जी मंडी से 10 साल पुराना कूड़ा अब हटेगा, मेयर ने 10 दिन का समय दिया

भास्करन्यूज़ | लुधियाना

जालंधर बाईपास स्थित सब्जी मंडी में पिछले 10 साल से जमा कूड़े का अंबार अब 10 जुलाई तक पूरी तरह साफ कर दिया जाएगा। नगर निगम और मार्केट कमेटी की संयुक्त बैठक में इस बाबत फैसला हो चुका है और दस्तावेजों पर हस्ताक्षर भी कर दिए गए हैं। समस्या का समाधान मेयर प्रिंसिपल इंदरजीत कौर और मार्केट कमेटी के चेयरमैन गुरजीत सिंह गिल की पहल पर किया जा रहा है। मंडी में हर दिन पहुंचने वाले हजारों किसान और व्यापारी बरसों से गंदगी, बदबू और जलजमाव से परेशान थे। अब 40 लाख रुपए का टेंडर जारी कर पुराने कूड़े को पूरी तरह हटाने की तैयारी शुरू हो चुकी है। जानकारी के अनुसार, मंडी में लगे कूड़ा कॉम्पैक्टर में केवल मार्केट कमेटी का नहीं, बल्कि नगर निगम का कूड़ा भी फेंका जाने लगा। इससे दोनों एजेंसियों का कूड़ा एक साथ जमा होता गया और कूड़े के पहाड़ बनते चले गए। बरसात आते ही यह समस्या और विकराल हो गई।



चेयरमैन बोले: समय रहते चेताया, अब एक्शन

चेयरमैन गुरजीत गिल ने बताया उन्होंने बरसात से पहले ही निगम को चेतावनी दी थी कि अगर समय रहते कूड़ा नहीं हटाया तो हल्लात बिगड़ जाएगी। उन्होंने मेयर और अधिकारियों को कई बार शिकायतें भेजीं, अब जाकर कार्रवाई हुई है। कूड़ा हटाने के लिए 40 लाख का टेंडर जारी किया जा रहा है, जिससे पुराने कूड़े का निस्तारण होगा और मंडी साफ बनेगी। बरसात के दौरान जलभराव रोकने के लिए ड्रेनेज सिस्टम को दुरुस्त करने का निर्देश जेई और एसडीओ को दिया गया है। अगले कुछ दिनों में निकासी व्यवस्था को मजबूत करने के लिए जमीन पर काम शुरू करवा दिया जाएगा।

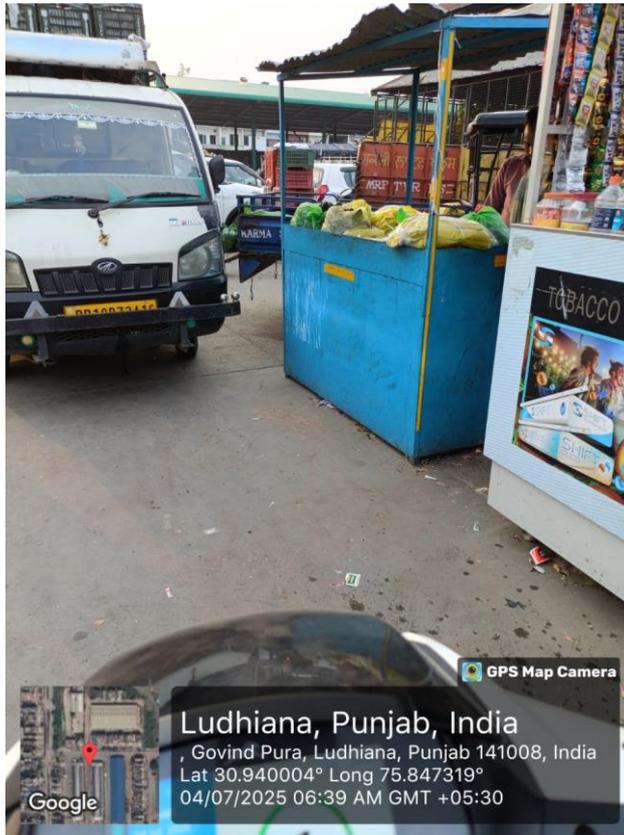


जलभराव, सड़ांध और बीमारियों का खतरा मंडी में मंडराने लगा। उन्होंने डिस्ट्रिक्ट कमेटी के मेयर इंदरजीत कौर ने कहा कि यह अफसरों के साथ बैठक में स्पष्ट कर दिया कि कोई भी लापरवाही को बर्दाश्त नहीं होगी।

ANNEXURE PM-15

SIX PHOTOGRAPHS CLICKED ON 04-07-2025 DEPICTING SALE OF BANNED SINGLE USE PLASTIC AT IMPUGNED MANDI







BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
AT PRINCIPAL BENCH, NEW DELHI

in
(in M.A. No. 63 of 2024 in disposed of O.A. No. 199 of 2023)

AFFIDAVIT

Public Action Committee & ors. Applicants
vs.

State of Punjab & ors. Respondents

Affidavit regarding objections by Er. Kapil Dev (aged 49 years) s/o Sh. Jagdish Chander, r/o #186-E, BRS Nagar, Ludhiana against reply dated 05-05-2025 filed by Respondent No. 4.

RESPECTFULLY SHOWETH:

I, the above mentioned deponent do hereby solemnly affirm and declare as under:-

1. That the deponent (Applicant No. 1) is filing objections against reply dated 05-05-2025 filed by Respondent No. 4 before this Hon'ble Tribunal.
2. That the Para No. 1 to 5 along with Annexures of this affidavit are being submitted for kind consideration by this Hon'ble Tribunal.

1394
04-07-2025



Place: Ludhiana
Dated: 04.07.2025

Verification:

Verified that the contents of para 1 and 2 of this affidavit are true and correct. No part of it is false, and nothing material has been kept concealed therefrom.

Certified that the affidavit S.P.A./G.P.A. has been read over & explained to the deponent executant who seemed directly to understand the same at the marking thereof.

[Signature]
DEPONENT

Place: Ludhiana
Dated: 04.07.2025
I know the Deponent/Executant personally and he/she has Signed/Thumb impression in my presence.

ATTESTED AS IDENTIFIED

[Signature] 04-07-2025

NOTARY PUBLIC
LUDHIANA (PB)

[Signature]
DEPONENT

04 JUL 2025

197



Kapil Arora <aroraengineers@gmail.com>

Service of documents in M.A. 63 of 2024

Arora Engineers <aroraengineers@gmail.com>

Fri, Jul 4, 2025 at 11:02 AM

To: Siddharth.mittal@gmail.com, commissionermdl@gmail.com,
pmb.chairman@punjab.gov.in, pmb.doldh@punjab.gov.in,
chairman.ptl.ppcb@punjab.gov.in, cs@punjab.gov.in

Dear sir

PFA Objections by Applicant to reply dated 05-05-2025 by R-4 in MA 63 of 2024 (in disposed of case O.A. 199 of 2023) as Service of Set of Documents.

Regards

Er. Kapil Dev
Applicant No. 1
MA 63 of 2025 in O.A. 199 of 2023
Mob. 98720-07872



Objections by Applicant against Reply dated 05-05-2025 of R-4.pdf
8704K